

THE INSTITUTES OF TECHNOLOGY (AMENDMENT) ACT, 1963

ACT No.29 OF 1963

[12th September, 1963.]

An Act to amend the Institutes of Technology Act, 1961.

BE it enacted by Parliament in the Fourteenth Year of the Republic of Indian as follows:—

1. Short title and commencement.—(1) This Act may be called the Institutes of Technology (Amendment) Act, 1963.

(2) It shall come into force on such date¹ as the Central Government may, by notification in the Official Gazette, appoint.

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7. College of Engineering and Technology, Delhi to cease to be affiliated College of University of Delhi.—Notwithstanding anything contained in the Delhi University Act, 1922 (8 of 1922), or the Statutes made thereunder, the College of Engineering and Technology, Delhi, incorporated under this Act, shall, on the commencement of this Act, cease to be an “Affiliated College” within the meaning of clause (a) of section 2 of the Delhi University Act, 1922, except as respect things done or omitted to be done before such cesser.

1. 13th September, 1963, *vide* Notification No. S.O. 2694(E), dated 12th September, 1963, *see* Gazette of India, Part II, Sec. 3(ii).

2. Sections 2 to 6 Rep. by Act 56 of 1974, s. 2 and the First Schedule (w.e.f. 12-9-1963).